

[Mr. Speaker]

Cadet Corps for a term of one year commencing from the 17th June, 1970, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted*

13.09

**MATTER UNDER RULE 377**

**FACILITIES TO THE LEADER OF THE OPPOSITION**

**SHRI MANUBHAI PATEL (Dabhol) :** Mr. Speaker, Sir, I raise the following matter under Rule 377.

For the first time in the history of the Republic of India, Leader of the Opposition has been officially recognised in each of the two Houses of Parliament. It is now six months, Sir, since you announced the Leader of the Opposition and the Prime Minister congratulated Dr. Ram Subhag Singh as the Leader of the Opposition in the House on December 17, 1969.

Sir, the institution of the Leader of the Opposition has come into existence like that of the Leader of the House. Ours is a Parliamentary Democracy and we follow the British Parliamentary Practices.

It is in the interest of smooth and effective functioning of Parliamentary Democracy that the institution of the Leader of the Opposition is as important as the Leader of the House. This position has been recognised by the Government.

We were hoping that the Government would come forward with proposals to supplement their commitment for the effective functioning of the Leader of the Opposition which should flow naturally from the announcement of the official Leader of the Opposition by yourself and agreed to by the Government. It is not for any individual A or B, but for the healthy institution, viz.,

Opposition Party and the Leader of the Opposition. The House will be glad to know that some of the States in India like U. P., Tamilnadu, Bihar and Gujarat have recognised this institution.

**SHRI ATAL BIHARI VAJPAYEE** (Balrampur) : Maharashtra also.

**SHRI RANGA (Srikakulam) :** Orissa also.

**SHRI MANUBHAI PATEL :** Haryana did it by ordinance.

I would therefore request that Government should decide latest by the end of this session and announce their decision in this matter. I would request the Prime Minister to make clarification on this issue today.

**SHRI S. M. BANERJEE (Kanpur) :** Sir, I wish to say something; I have written to you.

**AN HON. MEMBER :** You may allow Partywise.

**SHRI CHANGALRAYA NAIDU :** rose-

**MR. SPEAKER :** On your behalf he has already said. Shri Kanwar Lal Gupta.

श्री कंचर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, जो विचार श्री पटेल ने रखे हैं, मैं पूर्णतया उन का समर्थन करता हूँ। मुझे आशा थी कि जैसे ही इस सदन में आपोजीशन पार्टी और लीडर आफ दि आपोजीशन को रेकगनाइज किया गया, वैसे ही प्रधान मन्त्री-स्वतः लीडर आफ दि आपोजीशन को वे सब सुविधायें और अधिकार आदि देने की व्यवस्था करने के लिए एक विधेयक सदन के सामने लायेगी, जिन के बारे में अभी माननीय सदस्य ने कहा है। यह अच्छी बात नहीं है कि आपोजीशन के सदस्यों द्वारा मांग किये जाने पर ही प्रधान मंत्री कुछ करें। प्रजातंत्र के लिए यह जरूरी है कि जैसे लीडर आफ दि हाउस का सम्मान सदन करता है, उसी प्रकार लीडर आफ दि आपोजीशन का भी सम्मान हो। लीडर

आफ दि हाउस और लीडर आफ दि आर्गोनीशन एक पार्लियामेंटरी डेमोक्रेसी के दो बड़े महत्वपूर्ण अंग हैं। इस लिए प्रचार मंत्री इस सेशन में नहीं; बल्कि अभी यह घोषणा करें कि वह ज़री से ज़री इस प्रकार का त्रिधैयक लायेंगी, जिस में लीडर आफ दि आर्गोनीशन को वे सब सुविचार्यें और अधिकार देने की व्यवस्था होगी, जो कि इंग्लैंड में और हमारे कई राज्यों में लीडर आफ दि आर्गोनीशन को दिये गये हैं। यह बड़ी खुशी की बात है कि लोक सभा में पहली बार लीडर आफ दि आर्गोनीशन बने हैं। मैं उन को बधाई देना चाहता हूँ और आशा करता हूँ कि प्रधान मंत्री महोदय हमारी इस बात को जरूर स्वीकार करेंगी।

SHRI H. N. MUKERJEE (Calcutta North-East) : You forgive me. I find it somewhat extraordinary to be confronted at the lunch hour with a suggestion of this sort. I should have thought that if it was to be seriously pursued, there would have been discussion among different parties in this House so that in a dignified way, formulations could have been presented for acceptance by the House and by the country. But, to hustle into something merely because some people rather feel very strongly about it, is something that goes against the grain as far as I could see. I do not, for the life of me, understand that it is necessary all the time to import wholesale whatever conventions there might be in Britain or might not be. It is for us to try and adapt to our conditions, conventions that might prevail in the U. K. or else where.

In regard to this matter of the Leader of the Opposition being provided with certain amenities and all that, it is a matter about which certainly there should be discussion preparatory to any kind of formulations.

I find it very unusual to have to express ourselves definitively on a matter of this sort. I would prefer, and I shall beseech you to see to it, that meetings are held elsewhere in a different atmosphere where the thing could be discussed properly and then

formulations could be made with the consent of all parties. It looks rather odd for me or for any other Member of this House to say something which might reflect unnecessarily on a colleague of ours. There may be all sorts of things which may be in our minds. Is there any necessity that we should thrash out all these things and before we embark on a new course of the parliamentary process, it should be preceded by discussion? I would ask you, therefore, if I may, that this should be preceded by a discussion of a proper sort at a properly convened meeting and discussions should proceed in a proper atmosphere and not in this kind of atmosphere which unfortunately, I have to say, persists in this House, particularly in points of time like the present. My submission would be not to hustle into any kind of decision. That is why I would like you to take the initiative in this matter and ask the different parties to meet, get the Prime Minister and get together and talk and find out some way out. When something has been suggested, it has to be given a very serious consideration.

SHRI PILLOO MODY (Goindra) : Do you accept his suggestion ?

SHRI N. K. P. SALVE (Bilul). Would you not allow anyone from this side to speak.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, ..

अध्यक्ष महोदय : आप के दल से तो श्री कर्वर लाल गुप्त अपनी राय दे चुके हैं।

अटल बिहारी वाजपेयी : यह पार्टी का सवाल नहीं है। यह तो संसदीय पद्धति का सवाल है।

SHRI MANOHARAN (Madras North) : You will kindly decide this issue whether it is proper on our part to discuss it here. We have given some suggestions. And we want your ruling.

SHRI RANGA : I wanted to wait until some of our friends who have some different views have their opportunity to speak and make their points so that I would be able to give a reply if I can on those. Since my

[Shri Ranga]

hon friend, from the D. M. K., wants you to hasten to come to some conclusion upon the suggestion made by my hon. friend, Shri H. N. Mukerjee, I think it is my duty now at this stage to intervene.

I am informed on good authority, and I speak subject to correction, that the All-India Whips Conference had considered this matter not once but twice and they have recommended unanimously that certain privileges and better opportunities should be provided for the Leaders of the Opposition. My hon. friend, Shri Mukerjee said we need not follow all that was happening in England and so on. We have followed in many respects what has been happening in England; we follow their procedure. In a number of States, the Leader of the Opposition has come to be recognised. And certain privileges have come to be accorded to him in order to enable him to discharge his duty on behalf of the Opposition—not only his own party but of the other parties also which are in the Opposition. The Whip Conference have recommended it. Several State Assemblies have already recognised the Leader of the Opposition, and the Governments concerned have given certain privileges. The item discussed was on what are those privileges and what are the facilities that should be provided and so on.

I would certainly have a separate discussion with the Government if the Government is unwilling to accept all that is being done in the States. That has been already suggested by the Whips Conference. They would like to make any amendments or anything later. It is open to them to call us into a conference and meet and discuss.

So far as the recognition of the Leadership of the Opposition is concerned, so far as the duty of the Government to accord certain facilities which go along with the incorporation of the institution of leadership of the Opposition is concerned, I do not think that it is necessary to have any separate meeting. I do not think that my hon. friend Shri H. N. Mukerjee is well informed in regard to this matter, and it is not right for him to simply say that you should not allow this discussion to take place or in may be that he has not suggested that, but he implied that we are rushing any body to a

decision; we have not rushed anyone; we have given sufficient notice; more than two months ago, I myself had moved in this House that fortunately for us, for the first time, this House had come to have a party which satisfied all the conditions.

**SHRI NABIAR (Tiruchirappalli) : No.**

**SHRI RANGA :** ... which have been prescribed for the recognition of a party in Opposition.

As luck or ill-luck would have it, so many of us, along with our friends, have been trying our best and each of one of us has been trying his best, to achieve sufficient strength to get that recognition, and we could not succeed.

But just as the Congress had succeeded in leading us in our freedom struggle, so also the Congress has succeeded in splitting itself and providing the main Opposition here. Therefore, I welcomed it. I did feel jealous of them at all when I made way for my hon. friend Dr. Ram Subha Singh taking the seat which I had occupying for a number of years or the seat which my hon. friend Shri H. N. Mukerjee had been taking before me... We are witnessing a reality today; and should we refuse to recognise it? It is a good reality too, as it has happened to be.

If my hon. friends had any suggestion in this regard, they could have conveyed it to us during these two months; if we had any additional suggestion, we would have certainly conveyed them to them, but we took it for granted that since these privileges had been accorded everywhere to the Leaders of the Opposition, it would not be necessary for us to trouble them with any special conference.

Therefore I would beg of you and suggest to the Prime Minister also to take shelter any behind any small differences that may be lurking among our selves because of any misapprehension or misunderstanding, to come forward and implement her own spontaneous statement on that day in not only recognising but welcoming the partnership in this House of the Leader of the Opposition with the Leader of the House,

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं नहीं समझता था कि यह मामला विवाद का विषय बनेगा। मेरा निवेदन है यह किसी पार्टी का प्रश्न नहीं है और किसी व्यक्ति का भी प्रश्न नहीं है। कल कांग्रेस संगठन की जगह और कोई पार्टी विरोधी दल का स्थान ले सकती है। नियम बने हुए हैं। अगर सदन की सदस्यता के दस प्रतिशत सदस्य उस दल में हों तो उसे विरोधी दल के रूप में मान्यता प्राप्त होती है और इस बात से कोई इन्कार नहीं कर सकता कि कांग्रेस संगठन के सदस्य जो शर्त नियमों में लिखी गई है उस को पूरा करते हैं। अध्यक्ष महोदय, अगर हम इस सवाल को दलबन्दी के आधार पर देखेंगे तो कोई भी निर्णय करना कठिना हो जायगा। अभी हमारे मित्र कह रहे हैं कि यह स्प्लटर ग्रुप है, यह पार्टी नहीं है, यह डिफैक्टर है। अध्यक्ष महोदय, मैं इस विवाद में जाना नहीं चाहता। वैसे तो सभी लोग, देश की अधिकांश पार्टियों वाले जो आज भिन्न भिन्न पार्टियों में काम कर रहे हैं, वह कांग्रेस में थे। यह कम्युनिस्ट भी डिफैक्टर हैं और सोशलिस्ट भी डिफैक्टर हैं। अध्यक्ष महोदय, यह सवाल नहीं है.....  
 ... (व्यवधान) ..... मुझे आश्चर्य है, यह ताजुब की बात है..... यह मामला संसदीय परम्पराओं का है और अगर हम परम्पराओं का पालन नहीं करना चाहते हैं तो हम राज्यों के सामने क्या मुंह दिखायेंगे, जिन राज्यों ने विरोधी दल के नेता को मंत्री स्तर का पद दिया है। अभी महाराष्ट्र की सरकार ने कानून बनाया है, जिस में विधान परिषद् के हमारे जनसंघ के नेता, चूँकि जनसंघ वहाँ प्रमुख दल है, कैबिनेट मंत्री पद का स्तर दिया है। क्या पार्लियामेंट के मेम्बर इस सवाल पर धर्य का विवाद खड़ा करेंगे? मैं यह जानना चाहता हूँ कि जो दल इधर बैठे हैं और सरकार का समर्थन करते रहे हैं, क्या इस नाजक मामले पर भी, संसदीय परम्पराओं से सम्बन्धित

मामले पर भी, सरकार का साथ देगे। फिर तो हमें समझना होगा कि वे "हर मैजिस्टीज लायल अपोजीशन" हैं।

SHRI MANOHARAN : After the general elections, the country was compelled to face peculiar and extraordinary situations in the political set-up. As I had expected, the monolithic order of the Congress Party was broken and it split into two parties, one Syndicate and the other Indicate.

I have got my own regard for Dr. Ram Subbag Singh. I never expected one super-fine morning he would be sitting along with us.

My objection to the proposal is this. I am for the Leader of the Opposition to be recognised. I entirely agree with Prof. Ranga. The Leader of the Opposition should rank with the Prime Minister in powers and privileges, everything. I have no grouse about it. But the main question is whether the present splinter group leader can be considered as the Leader of the Opposition.

SHRI SHANTILAL SHAH : (Bombay—North-West) : On a point of order, Sir.

SHRI RAJASEKHARAN (Kanakayonra) : What business has the hon. member to say this?

SHRI CHENGALARAYA NAIDU (Chittoor) : We are the opposition now. They are with Government (Interruptions).

SHRIMATI TARKESHWARI SINHA (Barh) : On a point of order.

SHRI MANOHARAN : I will explain it.

DR. SUSHILA NAYAR (Jhansi) : When points of order are raised the members have to be heard before the member proceeds further. How can you rule them out?

SHRI RAJASEKHARAN. You have to hear Shri Shantilal Shah.

SHRI SHANTILAL SHAH: As far as the Leader of the Opposition is concerned, it is the Speaker who decides, both according to our rules here and according to the practice in England, and the Speaker's decision is final. You have accepted that Dr. Ram Subhag Singh is the Leader of the Opposition, the Prime Minister has accepted, and the House has accepted. How can he say that there is no Leader of the opposition?

MR. SPEAKER: He is expressing his view. Let him do so.

SHRI S. M. BANERJEE: On a point of order.

SHRI P. G. SEN (Purnea): You have recognised the Leader of the Opposition. What has been raised by Mr. Patel follows that. It is not a separate issue. Are they going to undo what you have done?

SHRI MANUBHAI PATEL (Dabhoi): It will be an insult to the Speaker. It is the discretion of the Speaker. The Speaker has already given his ruling. I am requesting the Prime Minister to allow the Leader of the Opposition these privileges. The question should not be revised. (*Interruption*)

MR. SPEAKER: I want to listen to the various opposition parties sitting alongside with you. Even if I had given that view, you cannot stifle him. I want to hear him.

SHRI CHENGALRAYA NAIDU: Kindly hear my point of view and give your ruling. Otherwise, there will be more trouble.

MR. SPEAKER: Trouble for what?

SHRI CHENGALRAYA NAIDU: My point of order is that according to the rules there is a minimum number required to have an Opposition.

We are having that minimum number of Members in the Opposition. That is why you have recognised the Opposition. When we have been recognised, what right has he got to say that there is no Opposition? They are the loyal opposition Members.

MR. SPEAKER: The question is not as the hon. Member is putting it. The question is about amenities and facilities the Leader of the Opposition. Let them express themselves.

SHRI MANOHARAN: I have no objection to accepting that the Leader of the Opposition should be given all facilities, privileges, powers, status and what not. My fundamental objection is this. When I was asked to agree to my good friend Dr. Ram Subhag Singh as the Leader of the Opposition (*Interruptions*.) While you spoke, I listened with rapt attention. Please hear me.

So, my point is this. The Cong (O) and the Cong (I) both, in 1967, fought unitedly with the same election manifesto.

SHRI MANUBHAI PATEL: Point of order (*Interruptions*.)

SHRI S. M. BANERJEE: I rise on a point of order... (*Interruptions*)

श्री रबिंद्राय (पुरी): श्री मनोहरन को अपनी राय देने का हक है—भले ही हम उनसे सहमत न हों।... (*व्यवधान*)...

SHRI MANOHARAN: My tragedy is that even the Members of the Syndicate are not prepared to recognise Dr. Ram Subhag Singh as their leader; in spite of his appeals to keep quiet, they shout... (*Interruptions*)

They had the same election manifesto and the same election symbol. Two contradicting elements in politics in our country fought in the elections together. After that something happened. I consider it purely a family quarrel in a particular party. (*Interruptions*)

We are now faced with a peculiar situation in the sense there is one Congress party which has the monopoly of having the Leader of the House and another Congress party which has the monopoly of having the

Leader of the Opposition, I expected Mr. Ranga to protest against it; on the contrary he succumbed to the pressure tactics but that is a different point. I think it consists of a bunch of defectors who can never be recognised..... (Interruptions) I am confident and I still believe that this quarrel between two sections may be ironed out in the future and there is every possibility of reunion and in that case we shall suffer the loss of a leader of the Opposition.

Thirdly, if my big brother Dr. Ram Subhag Singh undertakes a journey from the Congo forest to Congo desert, he will never be considered a defector or a person who had crossed the floor; on the contrary his position will be considered as the grand coming back of a prodigal son!

Even then I have no objection. Some provision or article had been quoted about the percentage of Members. In that case it is all right. I think it has to be applied to a political party with a clear ideology and programme. So far at the Syndicate are concerned, they have no clear cut philosophy or ideology or programme....(Interruptions)

I am prepared to agree, if a situation develops as a result of which Shri Ranga becomes the Leader of the Opposition; if a situation develops whereby my friend Mr. Vajpayee becomes the Leader of the Opposition, I have no objection; if political situation, develops in such a way that I become the Leader of the Opposition, I am sure you will have no grouse... But this party is a broken party and it has no ideology or base and it can never be considered a political party....(Interruption)

SHRI MANUBHAI PATEL: He is going beyond your ruling that it will relate only to facilities....(Interruptions)

I would like to request the hon. Prime Minister to make a statement. Why is the Prime Minister trying to play through these people? Let her make a statement, (Interruption) Why do you allow them just to play through these people?

SEVERAL HON. MEMBERS rose—

MR. SPEAKER: Please sit down. Kindly conclude now.

SHRI MANOHARAN: At best, before concluding, I can offer one advice, (Interruption)

SHRI SAMAR GUHA (Contd.) : Sir, on a point of order. All the opposition parties, all the political parties—political party or group—and each political party has an ideology of its own, a policy of its own. But he said that that political party or some political parties have no ideology of its own. That is wrong. That is an insinuation on the political parties as a whole.

AN HON. MEMBER: He cannot say like that.

SEVERAL HON. MEMBERS rose—

SHRI MANOHARAN: At best, before concluding, there is one suggestion that I would offer for the consideration of the House. And it is this. To this Syndicate group—(Interruption)—The Congress (Organisation) Group—at best, (Interruption) my suggestion is this. En bloc, there must be an immediate resignation of this Congress Organisation Members and they can go to the people and get their verdict. (Interruption)

SHRI MANUBHAI PATEL: See their alliance.

श्री रवि राय र अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है। आप समय की भी कोई पाबन्दी रखेंगे या नहीं कि कितने समय तक एक वक्ता बोल सकता है—बीस मिनट, पच्चीस मिनट या कितनी देर तक? यहाँ तो कोई भी समय की पाबन्दी नहीं है। समय की पाबन्दी होनी चाहिए।

MR. SPEAKER: May I request all of you to sit down?

SHRI MANUBHAI PATEL: He was speaking against your ruling,

MR. SPEAKER: May I request you all to sit down? This question is very

[Mr. Speaker]

important. At the time when I recognised the party, it was not discussed in the House. I recognised it. Now, this question has come.

SHRI MANOHARAN : You can revise your opinion.

MR. SPEAKER : I think this question can be considered irrespective of the fact that I have given them recognition. If you like to discuss it, I can continue. If you do not like it, I can adjourn the House. Once this question has come up before the House, we should discuss it from all points of view. You cannot avoid any reference to this side or that side, but it would be much better if I again advise you that if the House agrees let there be a meeting of the leaders, and we can discuss it.

SHRI S. KANDAPPAN (Mettur) : We agree.

SHRI RABI RAY : You should give your opinion. हमको अपनी राय भी रखने दीजिए और उसके बाद आप मीटिंग बुलाइए ।

MR. SPEAKER : But so far as the amenities and facilities that are required to be given by the Government—I do not know—but so far as I am concerned, I have given them room ; I gave them recognition and I gave them everything. But if you think that even at that time there was a demand that it can be discussed amongst the leaders,—it can be discussed. If you agree, we can discuss everything in detail, irrespective of my ruling given there. We can discuss the merits of the case.

श्री रवि राय : हम को कोई एतराज नहीं है । लेकिन आप पहले लोगों की राय सुन लीजिए उस के बाद मैं मीटिंग बुलाइये ।

अध्यक्ष महोदय : यह बात गलत है कि मेने कोई रुलिंग दी है इसलिए बिल्कुल किसी को कोई बात नहीं करने देना है । यह ठीक नहीं है ।

The whole debate will go on irrespective of my ruling about the recognition of the party.

SHRIMATI TARKESHWARI SINHA : On a point of order, under Direction No. 121 of the Directions by the Speaker. (*Interruptions*).

MR. SPEAKER : I do not like that the debate on the issue which was postponed yesterday should be further postponed because of this discussion. I am going to have some other time for this discussion, because it so appears that it will take a lot of time. (*Interruptions*).

SHRI S. M. BANERJEE : On a point of order, Sir.

MR. SPEAKER : Let me hear Mrs. Sinha's point of order first.

SHRI MANOHARAN : In the meanwhile, let me finish in one minute.

SHRI PILOO MODY : May I suggest that we continue no longer with this and you adjourn the House and discuss the matter in your chamber, leaving the points of order in the air and out to lunch ?

MR. SPEAKER : I agree with you. The House stand adjourned for lunch till 2.45. At 2.45 we will take up the discussion on the communal disturbances,

13.43 hrs.

*The Lok Sabha adjourned for Lunch till forty-five minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at forty-five minutes past Fourteen of the Clock*

[MR. DEPUTY SPEAKER in the Chair]

MATTER UNDER RULE 377—*contd.*

FACILITIES TO THE LEADER OF THE OPPOSITION—*contd.*

MR. DEPUTY-SPEAKER : We will now take up the discussion on the communal situation.

**SHRI MORARJI DESAI (Surat) :** I would like to raise a point. Before the House was adjourned for lunch by the Speaker, my hon. friend, Shri Manoharan spoke and made certain unwarranted remarks against my party and I cannot allow them to go unchallenged. But at the same time, I cannot understand your difficulty too. As the Speaker had stated that another business will be taken up now, it cannot be taken up. Therefore, I do not want to put you in a difficult position. So I would request you to convey it to the Speaker that this should be taken up tomorrow immediately after the Question Hour. We want to raise this point tomorrow.

**MR. DEPUTY-SPEAKER :** I think the Speaker has said thus about the same question :

"I think this question can be considered irrespective of the fact that I have given them recognition. If you would like to discuss it, I can continue. If you do not like it, I can adjourn the House. Once this question has come up before the House, we should discuss it from all the points of view."

Then he added :

"I do not like that the debate on the issue which was postponed yesterday should be further postponed because of this discussion. I am going to have some other time for this discussion..."

So, this discussion will continue. I shall convey the desire of the hon. Member that it should be taken up tomorrow morning, to the Speaker.

**SHRI MORARJI DESAI :** I shall raise it tomorrow.

**MR. DEPUTY-SPEAKER :** I shall convey that to the Speaker.

**SHRIMATI TARKESHWARI SINHA :** Sir, may I make a submission? At the time when the Speaker made the statement that he is adjourning the House and that he may

find some other time for this discussion I was called by the hon. Speaker, and I was on my feet. When I was standing, because of the shouting and noise that was going on in the House I could not convey what I wanted to convey about some of the remarks made by Shri Manoharan. My point of order was on that.

**MR. DEPUTY-SPEAKER :** Since the Speaker has agreed that this discussion should be resumed later, I should convey the desire of the members that it should be taken up tomorrow. I think that would be the appropriate time to raise this point.

**SHRI S. M. BANERJEE :** On a point of order, Sir.

**SHRIMATI TARKESHWARI SINHA :** They will have their own time to say.

**SHRI MORARJI DESAI :** His point of order is on the same issue. I do not understand this.

**SHRIMATI TARKESHWARI SINHA :** At that time I was not allowed to convey what I wanted to do. How can you allow him now, Sir?

**MR. DEPUTY SPEAKER :** So I say when this question is taken up, you should be allowed to raise this point.

**SHRIMATI TARKESHWARI SINHA :** I agree with you.

**MR. DEPUTY-SPEAKER :** How am I to know that his point of order is?

**SHRI S. M. BANERJEE rose.**

**MR. DEPUTY SPEAKER :** Please don't refer to her point of order. She is not raising it now.

**SHRI S. M. BANERJEE :** Sir, you are the Deputy Speaker. I am guided by you. If you do not open the discussion further, I am not going to say anything on that. But Mr. Pilooy Mody and Mr. Kanwar Lal Gupta need not guide me. I should be guided by you.



SHRI PILOO MODY : There is no attempt to guide Mr. Banerjee. He is a guldless missle. I am only trying to guide you, Sir.

श्री शिव चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है।

उपाध्यक्ष महोदय, आज जो डिस्कशन है वह डिस्कशन अन्डर रूल 193 है। उपाध्यक्ष जी, आप जानते हैं कल युनिवर्सिटी ग्रांट्स कमिशन संशोधन विधेयक पर विचार की फस्ट स्टेज खत्म हो गई है। सेकंड रीडिंग और थर्ड रीडिंग पर एक घण्टे से ज्यादा नहीं लगेगा। यह बीच में आपने डिस्कशन लाद दिया है। अच्छा तो यह होता कि युनिवर्सिटी ग्रांट्स कमिशन का बिल पहले पास कर दिया जाता और उसके बाद इसको लाते। आपको पूरा अधिकार है, आप चाहें तो इसको एक घण्टे बाद भी ले सकते हैं।

MR. DEPUTY-SPEAKER : As you know very well, the business of the House is arranged by the Speaker and I understand that this was done on a decision of the Business Advisory Committee.

Therefore, I think we should continue with it. Mr. Vajpayee.

14.53 hrs.

DISCUSSION *Re* : SITUATION ARISING OUT OF RECENT COMMUNAL DISTURBANCES IN THE COUNTRY

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, आपकी अनुमति से मैं देश के विभिन्न भागों में हुए साम्प्रदायिक उपद्रवों से उत्पन्न स्थिति पर विचार आरम्भ करने के लिए खड़ा हुआ हूँ। मैं आज कुछ साफ-साफ बातें करना चाहता हूँ। अब चिकनी चुपड़ी बातें करने का बखत नहीं रहा। परिस्थिति गम्भीर है।

देश की एकता दांव पर लगी है। सांप्रदायिकता के ज्वार में राष्ट्र की नौका डगमगा रही है। पानी हमारे सिर तक पहुंच गया है। आवश्यक है कि हम सारी परिस्थिति पर गम्भीरता से सोचें और इस स्पष्टवादिता का आश्रय लेकर अपने विचार सबन के सामने रखें।

उपाध्यक्ष महोदय, यह एक संयोग है कि भिवांडी महाराष्ट्र में है। यह भी एक संयोग है कि इस समय महाराष्ट्र में इंडिकेट की सरकार है। लेकिन इन संयोगों का वहां पर हुए साम्प्रदायिक उपद्रवों से कोई सीधा सम्बन्ध नहीं है। भारत के किसी भी नगर में भिक्डो हो सकता है, किसी भी सरकार के अन्तर्गत साम्प्रदायिकता का दावानल फूट सकता है। अभी बिहार में चायबासा में साम्प्रदायिक उपद्रव हुआ था, बिहार में इंडिकेट की सरकार है। जब बिहार में राष्ट्रपति का शासन था तब भी वहाँ 70 के करीब साम्प्रदायिक दंगे हुये थे। पश्चिमी बंगाल में, जहाँ संयुक्त मोर्चे की सरकार सत्ताश्च थी, साम्प्रदायिक उपद्रव हुए, जिनकी संख्या करीब 25 थी। कलकत्ते में, हावड़ा में, तैलानीपाड़ा में, जगतदल में साम्प्रदायिकता की चिनगारियाँ भड़कीं, जान और माल का नुस्सान हुआ। अभी 19 अप्रैल को मैसूर के चामराजनगर में छोटे छोटे बच्चों के जुलूस पर 300 गुंडों ने संगठित आक्रमण किया। चामराजनगर से पहले चिकमंगलूर में, रामनगर में, चेन्नापटना में दंगे हो चुके हैं। मैसूर में इस समय सिडिकेट की सरकार है। मैं फिर दोहराना चाहता हूँ कि साम्प्रदायिक दंगे कहीं भी, कभी भी और किसी भी शासन के अन्तर्गत हो सकते हैं। इसलिए अहमदाबाद में दंगा हो जाय तो गुजरात की सरकार को बलि का बकरा बनाया जाय, महाराष्ट्र में दंगा हो जाय तो महाराष्ट्र में इंडिकेट का शासन है, उसकी खबर ली जाये—यह कुछ मात्रा में आवश्यक हो सकता है—लेकिन इससे